

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).2694/2004

(From the judgement and order dated 14/07/2003 in FAFO No. 1822/2001 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HASHAM Petitioner(s)

VERSUS

TASHABBAR HUSSAIN & ORS. Respondent(s)

(With office report )

Date: 30/10/2006 This Petition was called on for hearing today.

For Petitioner(s)  
Mr. Sanjay Singh, Adv.  
Mr. Arun Kumar Beriwal, Adv.

For Respondent(s)  
Mr. Rameshwar Prasad Goyal, Adv.  
Mr. Anil Kumar Jha ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Petitioner has failed to take appropriate steps to serve unserved respondents. Petitioner is directed to supply additional copies of SLP and to pay appropriate process fee before 11.12.2006.

On receipt of process fee and additional copies of SLP, office is directed to issue notices at the earliest.

List the matter on 11.12.2006.

(S.G.SHAH)

Registrar

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